

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) NSG Commandos are deployed for the security of certain highly threatened dignitaries in various parts of the country.

(b) The number of NSG personnel who died during the last 3 years (1995-97) is 24.

(c) Cause of death has been investigated thoroughly by the competent authorities by conducting Court of Enquiries in all the cases wherever applicable.

(d) and (e) All the cases have been investigated successfully except one case for which additional Court of Enquiry has been ordered. Government has finalised Pension and Family Pension in all the cases, except one in which additional Court of Enquiry has been ordered. Death Gratuity has not been released for want of Succession Certificate in that case.

[Translation]

Smuggling of Shahtus Shawls

5921. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the smuggling of shahtus shawls has been going on at a large scale in the country;

(b) if so, the number of persons arrested/found engaged in this activity during the last three years;

(c) the names of the companies involved in this activity; and

(d) the action taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) Available information with the Ministry of Environment and Forests indicates that there is a certain amount of smuggling of shahtoosh shawls.

During the last three years six cases of illegal trade in shahtoosh were detected by the Regional Offices of Wildlife Preservation and two persons were arrested in this connection.

One Company, namely, Cottage Industries Exposition was involved in an attempted case of smuggling of shahtoosh shawls during the year 1996-97.

Action under the Wildlife Protection Act, 1972 and the Customs Act is being taken against the offenders in these cases.

Foreign Trade

5922. SHRI R.S. GAVAI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state : whether the State Government of Maharashtra has urged the Director of Foreign Trade, a department of Central Government to recommend the fertilizer unit of M/s South India Fertilizers and Industries Limited for declaring its eligible for getting fix export benefit?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : No, Sir. No such recommendation has been received so far from the State Government of Maharashtra.

[English]

Communal Riots

5923. SHRI S. AJAYA KUMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of communal riots took place in the country during the last one year; and

(b) the number of people died in communal riots, State/Union Territory-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Six major communal riots have been reported from different parts of the country during the period 1st July, 1997 to 30th June, 1998, in which 50 persons lost their lives as per details given below :

State	No. of persons killed
Andhra Pradesh	9
Karnataka	1
Tamil Nadu	33
Uttar Pradesh	7
Total	50

Linguistic Survey

5924. SHRI BIKRAM KESHARI DEO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have made any linguistic survey of the country;

(b) if so, the details thereof;

(c) whether it is a fact that the number of people speaking vernacular languages is on the decline;

(d) if so, the factual position thereof, indicating the number of people speaking vernacular languages, language-wise during the last three years; and

(e) the steps being taken to arrest the declining trend of vernacular speakers?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Since neither any Linguistic Survey nor any Census had been conducted during the last three years, the details sought are not known.

(e) Does not arise.

Infiltration in Arunachal Pradesh

5925. SHRI RAJKUMAR WANGCHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Chakma and Hajong residents of Chittagong in Bangladesh, who are ousted and uprooted by the influx of Bengli Muslims, will re-enact a similar situation in Arunachal Pradesh by out-numbering indigenous people of settled areas;

(b) if so, whether the present crisis are an outcome of Indira-Mujib agreement 1972, which cannot relinquish the right of State Government to restrict the entry of non-locals through the instrument of ILP (Inner-line permit);

(c) if so, the details of proposals to resettle these 'Foreign' refugees elsewhere;

(d) if not, the reasons therefor;

(e) whether the Union Government are taking initiative to identify those migrated after March 25, 1972;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) There is no apprehension that the Chakma and Hajong refugees in Arunachal Pradesh will out number of indigenous people of Arunachal Pradesh.

(b) and (c) Does not arise in view of (a) above.

(d) There is no proposal under consideration of Government of India at present for resettling these refugees elsewhere.

(e) and (f) The Joint Statement of talks between the Prime Ministers of India and Bangladesh issued on February 8, 1972 provides for return of all the refugees who came to India since March 25, 1971. The Statement further provides that refugees who

came to India before March 25, 1971 would not be sent back to Bangladesh. Accordingly, instructions have been issued to all States and Union Territories for return of persons who had come to India from territories now comprising Bangladesh after March 25, 1971.

(g) Does not arise.

Availing the Opportunity of Reservation

5926. SHRI BHARTRAHARI MAHTAB : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether it is a fact that Christians borned during the last 30 years have shown an affidavit that they belong to Scheduled Castes in order to avail of the opportunity of reservation;

(b) if so, the details thereof;

(c) whether the Government have any proposal to give them services in the Centre;

(d) if so, whether any fraud has been noticed in this regard; and

(e) if so, the steps taken by the Government to punish the guilty persons?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) Government are not aware of this.

(c) Christians of Scheduled Castes origin can avail of benefits of reservation as OBC.

(d) No, Sir.

(e) Does not arise.

Vacant Posts in Unani Research Centre, Orissa

5927. SHRI ARJUN SETHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total number of class III and IV posts that are lying vacant in Unani Research Centre at Bhadrak, Orissa at present;

(b) the total number out of such vacant posts reserved for Scheduled Castes and Scheduled Tribes;

(c) the reasons for not filling up these vacancies in time; and

(d) the steps taken by the Government to fill up these vacancies?